BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH. BOMBAY



DA .NO. 1336/92

Shri G.B.Merchant

... Applicant

V/S:

Union of India & Orsa

Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande Hon'ble Member (A) Ms. Usha Savara

Appearance

Applicant in person

Shri P.M.Pradhan Advocate for the Respondents

ORAL JUDGEMENT

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Dated: 20%8 1993

(PER: M.S.Deshpande, Vice Chairman)

Heard the applicant in person and Shri P.M.Pradhan for the respondents. It is apparent that the allegation against the applicant is about absenting from work from 1979 and the inquiry is pending against the applicant which was initiated in 1987. According to the applicant without his participation the Inquiry Officer had made a report. According to the respondents, the report of the Inquiry Officer had already been made and the matter is before the Disciplinary Authority. In the circumstances, we find that the applicant has a liberty of making his grievance before the Disciplinary Authority and after the conclusion of the Disciplinary Authority if he still feels aggrieved, he can approach to the Tribunal for appropriate relief. No relief can be granted to him at this stage. The application is dismissed.

(MS. USHA SAVARA)

MEMBER (A)

(M.S.DESHPANDE)

VICE CHAIRMAN